DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-I SECTION)
MINUTES OF THE NORMS COMMITTEE-I
MEETING NO. NC/1/MEET/Oct/202223/14(Offline Cases) Dated 31.10.2022

The Meeting No.NC/1/MEET/Oct/202223/14 (Offline Cases) of the Norms Committee (NC-I) for the licensing year 2021-2022 was held on 31.10.2022 under the **Chairmanship of Shri Akash Taneja, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting:

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri R. K. Jaiswal, DO	DHI
2.	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT
3.	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
4.	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
In Attendance		
1.	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

Note:

1. For information of exporters, Norms Committee-I handles all cases pertaining to fixation/ratification of norms for Export products on Engineering items falling under ITC(HS) Chapter 81 to 84, 86 to 93. Communications in respect of cases/pertaining to NC-I may be sent to email address: nc1.dgft@nic.in

2. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.

3. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RA should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.

4. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied, whichever is less.

The minutes of Meeting No. NC/1/MEET/Oct/202223/14 held on 31.10.2022 were circulated on 13.12.2022 amongst the members of the Committee and finalized. Decision taken on each of the cases is enumerated as below:

संतोष कुमार दुबे /Santosh Kumar Dubey
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग /Deptt. of Commerce
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl. No. 01

Case No. **36/21/80-ALC2/2016**	**M/s Navkar Fittings & Forgings Pvt. Ltd.**	**Status: Approved**
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No.: 0310808954 Date: 03.11.2016		
HQ. No.: 01/80/050/00496/AM17	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 03/95/040/00606/AM17		

Case history: The case was rejected in Meeting No. 04/80-ALC2/2017dated 23.05.2017 due to non-submission of reply of deficiency letter raised by DIPP vide U.O. No.12/13/2017-TSW/81 dated 02/03/2017. However, the applicant had furnished the reply with a request to reconsider their case for fixation of the ad-hoc norms. The applicant's representation was forwarded to **MSME** on 28.11.2018 followed by ID reminders on 17.09.2019, 10.01.2020 & 06.03.2020 for expediting the comments. On the advice of the representative of **MSME,** the case was forwarded to **DPIIT** on 04.01.2021 for examination & comments. DPIIT vide U. O. No. P-47011/8/2021-TSW dated 10.03.2021 had informed that the applicant's reply is incomplete. As decided in the Meeting No. 02/80 dated 16.06.2021, deficiency letter seeking following information as raised by DPIIT was sent to the applicant on 02.08.2021:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Detailed calculations for the quantities of import items.

As per NC decision, a deficiency letter, as raised by DPIIT, was sent to the applicant on 02.08.2021 followed by reminders on 24.09.2021, 10.11.2021 & 05.01.2022. The applicant vide email dated 18.01.2022 requested to give some more time to submit their reply of deficiency letter.

The applicant's reply was sent to DPIIT on 31.03.2022 for examination & comments. The physical copy of the applicant's reply was also sent to DPIIT on 25.04.2022. As per the NC decision, reminders were sent on 21.06.2022& 26.09.2022 to DPIIT for expediting the comments. Further, the applicant's reply was sent to DPIIT on 10.10.2022 for examination & comments.

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments given by DPIIT vide U.O. No.: P-47011/8/2021-TSW dated 31.10.2022. (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 02

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022	**M/s TATA Sikorsky Aerospace Ltd.**	**Status: Deferred**
HQ. No.: 01/80/162/301/AM18/DES-1	**Subject:** EOU- M/s. TATA Sikorsky Aerospace Ltd., LOP No. PER: 076/EOU/VSEZ/HYD/2011 dated 25.07.2011 for fixation of wastage norms for export product "Helicopter cabin kits & parts and accessories for Aircraft" against import items 1. Stainless Steel bars/rods 2. Stainless Steel Tube/Pipes 3. Stainless Steel round bars	

Case history: The Committee considered the case as per agenda and noted that a copy of application was sent to **DIPP** on 10.07.2018 and to **DHI o**n 03.08.2018 for their examinations/comments. Since, they had stated that the export product is not under the purview of **DIPP/DHI**, it was forwarded to **MSME** on 18.03.2019 followed by reminders on 24.09.2019, 10.01.2020 & 12.02.2020. A deficiency letter (To provide excel sheet of calculations) was sent to the applicant as per comments of **MSME** received via email dated 22.10.2020. The applicant's reply was sent to MSME on 18.11.2020 to examine the case. MSME via email dated 16.06.2021 has asked to submit certain information. Therefore, as decided in the Meeting No. 02/80 dated 16.06.2021, a deficiency letter was issued to the applicant on 06.08.2021 for furnishing the following information:

1. To submit step-wise calculation for all products.
2. To submit MSME-DI wastage report/SEZ wastage report, if any.

The applicant's reply dated 10.08.2021 was forwarded to MSME for examination & comments on 11.08.2021 followed by reminders on 24.09.2021, 10.11.2021 & 05.01.2022. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide details of the parts being produced from each raw material, blank size and weight, finished weight along with manufacturing process.

The applicant's reply was received vide email dated 02.07.2022 and the same was forwarded to DPIIT on 26.07.2022 for examination & comments as the previous Technical Representative of MSME has been relieved and no one has taken up the charge. Further, a reminder was issued on 26.09.2022 to DPIIT for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to wait for the report of the committee constituted for fixing of scrap wastage norms of EOUs/SEZ units.

Case is deferred.

Sl. No. 03

Case No.: **23/8/80-ALC2/2018**	**M/s GE POWER INDIA LIMITED**	**Status: Approved**
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No. /date: 0310821275 Date: 28.05.2018		
HQ. No.: 01/80/050/00146/AM19	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 03/94/040/00164/AM19		

Case history: The case was rejected in Meeting No. 4/80-ALC2/2019 dated22.05.2019 due to non-submission of reply of deficiency letter dated 28.12.2018 raised by DHI. The applicant vide letter dated 27.09.2019 had furnished the reply and requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the applicant's representation was inadvertently forwarded to MSME who advised referring the case to DHI for examination. The case was referred to DHI on 31.10.2020. As per comments of DHI and as decided in the Meeting No. 02/80 dated 16.06.2021, a deficiency letter was issued to the applicant on 06.08.2021 for furnishing the following information:

1. Complete application with all annexure.
2. Copy of the NC decisions in chronological order.
3. All the replies of deficiencies letters in chronological order.
4. Copy of deficiency letter issued by NC.

The applicant's reply was sent to DHI on 07.02.2022 for examination & comments. DHI via email dated 11.02.2022 informed that the applicant has not submitted the point-wise reply. The Committee also noted that the case was referred to DHI on 31.10.2020 and the recommendation of the DHI is still inconclusive. Hence, the Committee decided to refer the case to Consultant (Tech-3) for examination and providing comments. As per NC decision, the applicant's reply was sent to Consultant (Tech-3) on 07.02.2022 & 30.05.2022. However, Consultant (Tech-3) has requested for physical file of the case for examination & comments and the same was sent on 21.07.2022.Further, a reminder was issued to Consultant (Tech-3) 04.10.2022 for expediting the comments.

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) given via email dated 30.10.2022 as under:

1. The quantity of import item at Sl. No. 3 may be allowed as 21500Kgs for export item at Sl. No. 1.
2. The quantity of import items at Sl. No. 8 & 9 may be allowed as 8300Kgs & 124Kgs respectively for export item at Sl. No. 2.
3. The quantity of import items at Sl. No. 8 & 9 may be allowed as 6960Kgs & 124Kgs respectively for export item at Sl. No. 3.
4. The quantity of import items at Sl. No. 5, 8, 9, 10, 11, 12 & 15 may be allowed as 19200Kgs, 21200Kgs, 19500Kgs, 36200Kgs, 27200Kgs, 8400Kgs&1700Kgs respectively for export item at Sl. No. 4.
5. The quantity of import items at Sl. No. 1, 2, 3, 5, 7, 9, 12, 13, 16 & 17 may be allowed as 7000Kgs, 16600Kgs, 20700Kgs, 4700Kgs, 10500Kgs, 19500Kgs, 34800Kgs, 4200Kgs, 1600Kgs&700Kgs respectively for export item at Sl. No. 5.
6. The quantity of import items at Sl. No. 4, 7, 9&14 may be allowed as 40200Kgs, 10200Kgs, 6300Kgs&9200Kgs respectively for export item at Sl. No. 6.
7. The quantity of import item at Sl. No. 6 may be allowed as 42200Kgs for export item at Sl. No. 7.

Note:

1. **The weight of export items at Sl. No. 1 to 7 may be added in their descriptions as given the representation dated 22.08.2019 & 27.09.2019.**
2. **Grade of imported items will be the same as used in the export product.**

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 04

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022	**M/s GEA Process Engineering, Vadodara**	**Status: Deferred**
HQ. No.: 01/80/162/AM09/	**Subject:** Request for fixation of ad-hoc norms	

Case history: The applicant has stated that they are a 100% Export Oriented Unit having letter of permission (LOP) No. KASEZ/100%EOU/II/08/09-10/11623 dated 23.11.2009 are the Member of EPC for EOUs and KSEZs. The applicant has stated that the company is an EOU unit and it is registered with Kandla Special Economic Zone (KASEZ) and there is a requirement by KASEZ that EOU unit needs to fix the norms of its export product. The applicant vide their representation dated 11.01.2020 had requested for fixation of input/output Norms for the import/export products.

The copy of application was sent to **MSME** on 08.09.2020 for examination of the case. As per comments of **MSME** received via email dated 16.06.2021, a deficiency letter was sent to the applicant on 13.08.2021 for furnishing the following information**:**

1. A copy of complete set of application.
2. To provide MSME-DI wastage/SEZ wastage report, if any.

As per NC decision, a deficiency letter as raised by MSME was issued to the applicant on 27.09.2021. The applicant via email dated 28.09.2021 informed that their unit is not registered under MSME Act, 2006. Therefore, they do not have any MSME-DI wastage report issued by MSME Authority and also such wastage report is not issued by KASEZ Authority. MSME was reminded on 09.03.2022 for expediting the comments. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant on 18.07.2022:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

The applicant vide email dated 18.07.2022 had requested for more time to reply the deficiency letter. Further, the applicant's reply received vide email dated 22.07.2022 and the same was forwarded to MSME for examination & comments.

Decision: The Committee considered the case as per agenda and decided to wait for the report of the committee constituted for fixing of scrap wastage norms in respect of EOUs/SEZ units.

Case is deferred.

Sl. No. 05

Case No. :**64/11/80-ALC2/2018**	**M/s IND-SPHINX PRECISION LTD**	**Status: Deferred**
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No.: 2210015975 Date: 13.09.2018		
HQ. No.: 01/80/050/00255/AM19	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 22/24/040/00048/AM19		

Case history: The Committee considered the case as per agenda noted that the case was approved in Meeting No.13/80-ALC2/2018 dated 22.01.2019 on repeat basis as approved for AA No. 2210015101 dated 10.10.2014 on the recommendation of the representative of DHI. However, the applicant had requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that in Meeting No. 08/80dated05.11.2020, the comments of MSME was referred back for re-examination of the case on 21.12.2020 followed by reminders on 27.09.2021& 09.03.2022. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide dimensions of the import material and the dimensions of the export product.

A DL was issued to the applicant and the reply was received vide email dated 02.07.2022. The applicant's reply was sent MSME on 26.09.2022 for examination & comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind MSME** for expediting the comments.

Case is deferred.

Sl. No. 06

Case No. :**17/19/80-ALC2/2014**	**M/s IND-SPHINX PRECISION LTD.**	**Status: Deferred**
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No.: 2210015101 Date: 10.10.2014		
HQ. No.: 01/80/050/00451/AM15	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 22/24/040/00056/AM15		

Case history: The Committee considered the case as per agenda noted that the case was approved in Meeting No. 22/80-ALC2/2015 dated 02.02.2016as per written comments of **MSME** vide ID Note No. 30 (199)/15-ME dated 30.12.2015.However, the applicant has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that in Meeting No. 08/80 dated05.11.2020, the comments of MSME were referred back for re-examination of the case on 21.12.2020 followed by reminders on 27.09.2021& 09.03.2022. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide dimensions of the import material and the dimensions of the export product.

A DL was issued to the applicant and the reply was received vide email dated 02.07.2022. The applicant's reply was sent MSME on 26.09.2022 for examination & comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind MSME** for expediting the comments.

Case is deferred.

Sl. No. 07

Case No. **37/19/80-ALC2/2014**	**M/s KAMAR INFRASTRUCTURE PVT LTD.**	**Status: Deferred**
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Licence No.: 0310788243 Date: 21.08.2014		
HQ File No: 01/80/050/00471/AM15/	**Subject:** Request for review and fixation of ad-hoc norms	
RLA File No: 03/94/040/00449/AM15/		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 06/80 dated 20.06.2017 due to non-submission reply of deficiency letter. However, the applicant had requested for review and fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the applicant on 29.10.2020.

The applicant's reply was sent to **DHI** on 25.02.2021 for examination of the case. DHI vide letter dated 16.06.2021 informed that the applicant's reply is deficient and it contains only copy of Advance Authorization. Therefore, a deficiency letter was sent to the applicant on 06.08.2021 to furnish the following information as per comments of DHI:

1. To furnish information as per Sl. No. 11 of SDF supported by Engineering Drawing with relevant dimensions highlighted.
   Sl. No. 11 of SDF: Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

As per NC decision, a deficiency letter as raised by DHI was sent to the applicant on 06.08.2021 followed by reminders on 27.09.2021 & 11.11.2021. The applicant's reply was sent to DHI on 07.01.2022 for examination & comments. In NC meeting dated 08.02.2022, the Committee noted that DHI vide email dated 28.01.2022 informed that the applicant had submitted same information as of earlier. Therefore, the Committee decided to ask again from the applicant to furnish following information as per comments of DHI:

1. To furnish information as per Sl. No. 11 of SDF supported by Engineering Drawing with relevant dimensions highlighted.
   Sl. No. 11 of SDF: Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

A deficiency letter dated 09.03.2022 followed by reminders on 19.05.2022 & 24.06.2022 were issued to the applicant. The applicant vide email dated 01.08.2022 had shared a link against the deficiency letter, but the link was not accessible. Therefore, the applicant, again vide email dated 01.08.2022, has been requested to send the requisite information. As per NC decision, a reminder was issued on 29.09.2022 to the applicant. The applicant's reply received via email dated 01.10.2022 and the same was sent to DHI on 03.10.2022 for examination of the case. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind DHI** for expediting the comments.

Case is deferred.

Sl. No. 08

Case No. **8/23/80-ALC2/2015**	**M/s HINDUSTAN RUBBER INDUSTRIES**	**Status: Deferred**
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No. 0510395884 dated 12.10.2015		
HQ. No.: 01/80/050/00421/AM16	**Subject:** Request for review and fixation of ad-hoc norms	
RLA No.: 05/23/040/00292/AM16		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2016dated 21.06.2016 due to non-submission of reply of deficiency letter dated 19.04.2016 as raised by DIPP (Chemical) vide ID No.7/77/2016-TSW dated 26.02.2016.However, the applicant had requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that following information had been asked from the applicant on 25.11.2020 as per comments of DPIIT vide U. O. No.: P-47011/39/2019-TSW dated 12.10.2020**:**

1. To indicate weight of each type of rubber rollers to be exported, giving its composition i.e. net weight of rubber parts, Metal/Aluminium shell, handle etc.
2. Complete calculation for requirement of inputs (Both imported and indigenous) indicating wastage claimed for each raw material.
   In this case, there are two export items as under:
   i. Rubber rollers for automatic rice mill machinery 10”—8000 Number.
   ii. Rubber rollers for automatic rice mill machinery 14”—500 Number.
3. To provide above details for both the export items.
4. To provide relevant drawing of both the export items.

The applicant’s reply was sent to DPIIT on 28.12.2020 for examination of the case. **DPIIT** vide U. O. No.: P-47011/39/2019-TSW dated 28.01.2021 informed that the copy of application of the subject AA is not available with **DPIIT** to examine the case.

As per NC decision, a letter was sent to the applicant for submitting the copy of application on 06.08.2021 followed by a reminder on 11.11.2021. The copy of application was referred to DPIIT for examination & comments. In NC meeting dated 08.02.2022, the Committee noted the comments of DPIIT vide U. O. No. P-47011/39/2019-TSW dated 06.12.2021 and decided to seek opinion of Consultant (Tech-1) in this matter. As per NC decision, the case was forwarded to Consultant (Tech-1) for his opinion on 11.03.2022.Consultant (Tech-1) informed vide email dated 28.03.2022 that no attachments/documents of the case has been received by him. All the relevant documents were sent to Consultant (Tech-1) on 26.07.2022 for examination & comments.

Decision: The Committee considered the case as per agenda and noted that the applicant was called for personal hearing via email dated 25.10.2022 in the meeting. The applicant was informed that they were unable to attend the personal hearing on 31.10.2022 and requested for another date for personal hearing. Therefore, the Committee decided to give the applicant another chance for personal hearing in the forthcoming NC meeting.

Case is deferred.

Sl. No. 09

Case No.: **67/5/80-ALC2/2018**	**M/s BHARAT HEAVY ELECTRICALS LIMITED**	**Status: Deferred**
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No. 0410164150 Date: 02.04.2018		
HQ. No.: 01/80/050/00116/AM19/	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 04/24/040/00267/AM18/		

Case history: The Committee considered the case as per agenda and noted that the case was approved in M. No. 3/80-ALC2/2019dated 08.05.2019 as per written comments of **DHI** vide email dated 06.05.2019.However, the applicant had requested for review of the ad-hoc norms.

The representation of the applicant was forwarded to **DHI** for examination of the case on 25.02.2020 followed by a reminder on 29.10.2020. As per comments of DHI, a deficiency letter was sent to the applicant on 13.08.2021for furnishing the following information:

1. Complete application with ANF 4A and all enclosures.
2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order.

Further, the Committee in its meeting dated 16.11.2021 noted that the applicant's reply was sent to DHI on 26.10.2021 for examination & comments. The representative of DHI informed vide letter dated 16.11.2021 that the applicant's reply was incomplete and the applicant did not furnish the point-wise reply as asked in deficiency letter dated 13.08.2021. Therefore, the Committee decided to ask again from the applicant for furnishing the requisite information within 15days:

1. Complete application with ANF 4A and all enclosures.
2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order.

Further, the Committee in its meeting dated 08.02.2022 noted that the applicant's reply was forwarded to DHI on 16.12.2021 for examination & comments. DHI vide latter dated 08.02.2022 stated that this is an old case and sought for certain information. Therefore, the Committee decided to ask from the applicant for furnishing the following information within 15 days:

1. Complete application with ANF 4A, ANF 4B with all enclosures like appendix 4E, Appendix 4K & Appendix 4H.
2. Background note of the request giving details of the deficiency letter issued & the corresponding reply in the chronological order.

A deficiency letter dated 10.03.2022 followed by a reminder dated 19.05.2022 was issued to the applicant. Further, the applicant's reply was sent to Consultant (Tech-3) on 22.07.202 for examination of the case. As per NC decision, a reminder was issued to Consultant (Tech-3) on 26.09.2022 for expediting the comments.

Decision: The Committee considered the case as per agenda and noted that **Consultant (Tech-3)**via email dated 30.10.2022 informed that the applicant's letter containing issues on which review is required is not available in file. Therefore, the Committee decided to ask the applicant to submit a copy of review letter along with all the relevant documents for examination of the case.

Case is deferred.

Sl. No. 10

Case No.: **12/16/80-ALC2/2017**	**M/s LARSEN & TOUBRO LIMITED**	**Status: Deferred**
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No :0310815008 dated 03.08.2017		
HQ. No.: 01/80/050/00275/AM18/	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 03/95/040/00235/AM18		

Case history: The Committee considered the case as per agenda and noted that the case was approved in Meeting No. 03/80 dated 08.05.2019 on the recommendation of the representative of **DHI.** However, the applicant vide email dated 14.10.2020 had requested for revision of the ratified ad-hoc norms.
The applicant's representation was sent to **DHI** on 15.12.2020 for examination of the case. DHI vide letter dated 16.06.2021 informed that the case is very old and required compete set of application along with representation. Therefore, a deficiency letter was sent to the applicant on 13.08.2021 to furnish following information as per comments of **DHI**:

1. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4B with all enclosure.

As per NC decision, a DL was issued to the applicant. The applicant's reply was sent to DHI on 11.11.2021 followed by a reminder on 09.03.2022 for expediting the comments.
The case was last considered in the Meeting dated 31.03.2022 and the Committee noted the comments of DHI given via their email dated 31.03.2022 and also decided to seek the opinion of Consultant (Tech-3) in this matter. As per NC decision, the case was referred to Consultant (Tech-3) on 20.05.2022.

Decision: The Committee considered the case as per agenda and noted that Consultant (Tech-3) has requested for physical file of the case for examination & comments. Therefore, the Committee decided to send the same to the TE, Consultant (Tech-3) for examination of the case.

Case is deferred.

Sl. No. 11

Case No.: **6/5/80-ALC2/2016**	**M/s ALPINE COILS LLP.**	**Status: Deferred**
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No :0410161893 dated 10.05.2016		
HQ. No.: 01/80/050/00155/AM17	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 04/24/040/00022/AM17		

Case history: The Committee considered the case as per agenda and noted that the case was rejected by NC in its Meeting No. 14/80 dated 11.10.2016 due to non-submission of replied to the deficiency (raised by DIPP).However, the applicant vide representation dated 11.11.2020 furnished the reply of deficiency and requested to fix the ad-hoc norms. The Committee reconsidered the case and noted that a copy of application was sent to DPIIT on 10.08.2021 for examination & comments.
As per comments of DPIIT vide U.O. No.: P-47011/44/2021-TSW dated 15.09.2021, the following information was asked from the applicant to furnish within 15days:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be

manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

5. Quantities of export items in Nos. also in addition to their weights.

As per NC decision, a DL was issued to the applicant and the applicant's reply was forwarded to DPIIT on 19.01.2022 for examination & comments. DPIIT vide U.O. No. P-47011/44/2021-TSW dated 16.02.2022 informed that the applicant has not submitted the information as asked earlier. Therefore, the Committee decided to ask again the applicant to furnish the following information as per comments of DPIIT:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantities of export items in Nos. also in addition to their weights.

A deficiency letter dated 20.05.2022 was issued to the applicant as per comments of DPIIT. The applicant's reply dated 25.06.2022 was sent to DPIIT on 22.07.2022 for examination & comments. Also, a reminder was issued to DPIIT on 26.09.2022 for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind again DPIIT** for expediting the comments.

Case is deferred.

Sl. No. 12

Case No.:65/3/80-ALC2/2015	**M/s PROMAC ENGINEERING INDUSTRIES LIMITED**	**Status: Approved**
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No :0710107942 dated 26.03.2015		
HQ. No.: 01/80/050/00065/AM16	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00473/AM15		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in its Meeting No. 17/80-ALC2/2018held on 15.11.2019 on the ground that the import and export items are same and there is no manufacturing activity**.** However, the applicant vide email dated 10.10.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the advance authorization.

The applicant's representation was forwarded to **DHI** on 14.06.2021 for examination of the case. DHI vide letter dated 16.06.2021 informed that the case is very old and required compete set of application along with representation. Therefore, a deficiency letter was sent to the applicant on 11.08.2021 to furnish following information as per comments of DHI:

1. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4B with all enclosure.

The case was considered by NC in its meeting dated 08.02.2022 and noted that the applicant's reply was

sent to DHI on 10.11.2021 for examination & comments. DHI vide letter dated 08.02.2022 informed that the applicant's reply letter didn't contain any new information and the comments sent by DHI earlier as per letter dated 01.11.2017 still holds good. However, the Committee noted that DHI in its comments has not mentioned about the specific deficiencies which are required to examine the case. The earlier comments sent as per letter dated 01.11.2017 are also not found. Therefore, the Committee decided to request DHI to give fresh comments in this matter.

The case was considered in the meeting dated 31.03.2022 and the Committee noted that DHI had furnished the comments vide email dated 23.03.2022 stating that there is no new information. The applicant had again confirmed that basically there was only punching of holes in the steel cord. Technically, whole manufacturing operation should not result in value addition of 342% (in Rs terms more than 80 lakhs). DHI had given comments stating that the above issue is not a technical matter. Hence, the Committee decided to seek opinion of Consultant (Tech-3). As per NC decision, the case was referred to Consultant (Tech-3) on 20.05.2022. Consultant (Tech-3) had requested for physical file of the case for examination & comments. The information, received from the applicant, was sent to Consultant (Tech-3) via email dated 01.08.2022 and physical copy of the same was sent on 04.08.2022.

The case was last considered in the meeting dated 18.08.2022 and the Committee noted the comments of Consultant (Tech-3) received via email dated 17.08.2022 wherein it was stated that earlier the case was rejected on the basis of DHI's comments stating that the export & import items are same and there is no manufacturing activity involved. The applicant has stated that they are punching holes in the imported belts and also adding indigenous items. But, this was not reflected in the description of export items. Further, the value addition of more than 300% is not possible with the type of activity involved. The applicant has also clarified that they were executing a turnkey cement plant and had increased value of items supplied initially to get more money from the buyer at the initial stage. The matter was deliberated in the meeting and the committee observed that this is an old case having licence of the year 2015. The justifications submitted by the applicant are also found unconvincing. Therefore, Committee decided to call the applicant on personal hearing during the forthcoming meeting of the Norms Committee to explain their case. A PH letter was sent to the applicant on 25.10.2022.

Decision: The Committee considered the case as per agenda and heard the firm's representatives during personal hearing. The firm's representatives explained their case in detail in the meeting. Further, the Committee noted the comments given by Consultant (Tech-3) via email dated 17.08.2022 & comments given by DHI vide F. No.: DES-1/PROMAC/2022-TSW dated 11.10.2022. Thereafter, the case was discussed in the meeting and the Committee decided to fix the ad-hoc norms as per comments of Consultant (Tech-3) as under:

1. The word "**perforated**" may be added in the description of export items at Sl. No 1 & 2.
2. The words "**Weight = 1150Kg**" & "**Weight = 2800Kg**" may be added in the description of export items at Sl. No 1 & 2 respectively.
3. The quantity of import items at Sl. No. 1 & 2 may be allowed with **0.72% wastage**.
4. The words "**Weight = 1090Kg**" & "**Weight = 2500Kg**" may be added in the description of import items at Sl. No 1 & 2 respectively.

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 13

Case No.:63/5/80-ALC2/2018	**M/s VICTORA AUTO PVT. LTD.**	**Status: Deferred**
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No :0510406550 dated 22.05.2018		
HQ. No.: 01/80/050/00112/AM19	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00096/AM19		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019held on 24.04.2019 due to non-submission of the documents/information raised by MSME**.** However, the applicant vide email dated 25.08.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the Advance Authorization.

The applicant's representation was forwarded to **MSME** for examination of the case on 15.03.2021 followed by reminders on 27.09.2021, 05.01.2022 & 09.03.2022. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide blank size and weight, manufacturing process and stepwise wastage.

A deficiency letter was issued to the applicant on 24.06.2022. Further, the case has been referred to Consultant (SKB) on 26.07.2022 due to unavailability of technical representative from MSME. However, comments have not yet been received from Consultant (SKB). A reminder was issued to Consultant (SKB) on 27.09.2022 for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind again Consultant (SKB)** for expediting the comments.

Case is deferred.

Sl. No. 14

Case No.:3/8/80-ALC2/2018	**M/s VICTORA AUTO PVT. LTD.**	**Status: Deferred**
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No :0510407035 dated 02.07.2018		
HQ. No.: 01/80/050/00126/AM19	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00172/AM19		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019held on 24.04.2019 due to non-submission of the documents/information raised by MSME**.** However, the applicant vide email dated 28.09.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the Advance Authorization.

The applicant's representation was forwarded to **MSME** for examination of the case on 15.03.2021 followed by reminders on 27.09.2021, 05.01.2022 & 09.03.2022. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide blank size and weight, manufacturing process and stepwise wastage.

A deficiency letter was issued to the applicant on 24.06.2022. Further, the case has been referred to Consultant (SKB) on 26.07.2022 due to unavailability of technical representative from MSME. However, comments have not yet been received from Consultant (SKB). A reminder was issued to Consultant (SKB) on 27.09.2022 for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind again Consultant (SKB)** for expediting the comments.

Case is deferred.

Sl. No. 15

Case No.:64/5/80-ALC2/2018	**M/s VICTORA AUTO PVT. LTD.**	**Status: Approved**
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No:0510406462 dated 15.05.2018		
HQ. No.: 01/80/050/00113/AM19	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00080/AM19		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019 held on 24.04.2019 due to non-submission of the documents/information raised by MSME**.** However, the applicant vide email dated 09.09.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the advance authorization.

The applicant's representation was forwarded to **MSME** for examination of the case on 14.06.2021 followed by reminders on 27.09.2021, 05.01.2022 & 09.03.2022. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide blank size and weight, manufacturing process and stepwise wastage.

A deficiency letter was issued to the applicant on 24.06.2022. Further, the case has been referred to Consultant (SKB) on 26.07.2022 due to unavailability of technical representative from MSME. However, comments have not yet been received from Consultant (SKB).

Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments dated 31.10.20222 given by Consultant (SKB). (Copy enclosed)

RA concerned may take further necessary action as per the decision of NC.

Sl. No. 16

Case No.:60/5/80-ALC2/2018	**M/s VICTORA AUTO PVT. LTD.**	**Status: Deferred**
M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022		
Lic. No :0510406587 dated 24.05.2018		
HQ. No.: 01/80/050/00109/AM19	**Subject:** Request for re-fixation of ad-hoc norms	
RLA No.: 05/24/040/00111/AM19		

Case history: The Committee considered the case as per agenda and noted that the case was rejected in Meeting No. 02/80-ALC2/2019held on 24.04.2019 due to non-submission of the documents/information raised by MSME**.** However, the applicant vide email dated 02.10.2020 has represented against rejection of their case for fixation of norms. The applicant has furnished technical details along with details of wastage claimed, process flow charts and drawings of all the parts mentioned in the advance authorization.

The applicant's representation was forwarded to **MSME** for examination of the case on 14.06.2021 followed by reminder on 27.09.2021, 05.01.2022 & 09.03.2022. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide blank size and weight, manufacturing process and stepwise wastage.

A deficiency letter was issued to the applicant on 24.06.2022. Further, the case has been referred to Consultant (SKB) on 26.07.2022 due to unavailability of technical representative from MSME. However, comments have not yet been received from Consultant (SKB). A reminder was issued to Consultant (SKB) on 27.09.2022 for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind again Consultant (SKB)** for expediting the comments.

Case is deferred.

Sl. No. 17

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022	**M/S Suttatti Enterprises Pvt. Ltd.**	**Status: Deferred**
HQ. No.: 01/80/162/005/AM22/DES-I	**Subject:** Request for fixation of ad-hoc norms	

Case History: The firm vide representation dated 01.01.2021 received on 16.07.2021 enclosing their letter dated 06.04.2021 for fixation of Input Output Norms (SEEPZ, Mumbai). They have stated that they are a 100% Export Oriented Unit having letter of permission (LOP) No. SEEPZ-SEZ/EOU/65/05-06V.II/05330 dated 06.04.2021 as amended and the LOP has been renewed for a further period of five years from 2021-22 to 2025-26 for manufacture and export of wide range of products mainly applicable for electrical industries:

i. Shroud Plate Part No. 3789337 (ITC HS code 87089900)
ii. Shroud Plate Part No. 3767399/4046002 (ITC HS code 87089900)

The applicant's representation was forwarded to MSME on 08.11.2021 followed by a reminder on 10.03.2022 for expediting the comments. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. To provide inspection report from MSME DI/Competent Authority.

A deficiency letter was issued to the applicant on 24.06.2022 followed by a reminder on 27.09.2022. However, no reply has been received as yet.

Decision: The Committee considered the case as per agenda and decided to send **final reminder to the applicant** for furnishing the requisite information within 15days.

Case is deferred.

Sl. No. 18

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022	**M/s Bharat Heavy Electricals Limited**	**Status: Deferred**
Lic. No : 0910045023 dated 03.01.2011		
HQ. No.: 01/80//50/701/AM11	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 09/24/040/450/AM11		

Case History: The case was ratified by the Norms Committee in its meetingNo.08/14dated09.07.2013 as per comments of DHI letter No. 3(42)/2010-TSW(B)/112 dated 31.05.2013. Now, the firm vide email dated 10.03.2021 has requested that import items at Sl. Nos. 2, 6 & 7 are raw material and the ratified quantity was restricted to 7960 Kgs,4850Kgs & 320Kgs by Norms Committee as against applied quantities of 10000Kgs, 6000Kgs & 2000Kgs respectively. They have stated that the ratified quantity was insufficient to meet the requirement & thus they have imported more than the ratified quantity. For the justification of the same Accountability Certificate certified by the Central Excise Dept. has been enclosed in this regard for further consideration.

The Committee re-considered the case and noted that the applicant's representation was forwarded to **Consultant (Tech-3)** on 09.08.2021 for examination of the case. However, **Consultant (Tech-3)** had requested to forward this case to DHI. Therefore, the Committee decided to refer the case to DHI for examination and comments. As per NC decision, the applicant's representation was forwarded to DHI on 29.09.2021 for examination & comments.
The case was considered by NC in its meeting dated 16.11.2021 and noted the comments of DHI received vide letter dated 16.11.2021 wherein it was stated that the applicant's representation was not clear and they sought some more information. Therefore, the Committee decided to ask from the applicant to furnish the following information as per comments of DHI:

1. Background note giving the NC decision/deficiency letter along with the corresponding reply in a chronological order.
2. Complete application with ANF 4B with all enclosures like Appendix-4E, Appendix-4K & Appendix-

4H.

As per NC decision, DL was issued to the applicant for furnishing above information. The applicant's reply/representation was forwarded to DHI on 29.11.2021 for examination & comments. DHI vide email dated 14.01.2022 & dated 30.03.2022 informed that earlier ad-hoc norms were fixed on the basis of applicant's reply dated 17.05.2013 and now, the same is required by DHI for re-examination of the case. Therefore, the Committee decided to ask the applicant to submit the reply dated 17.05.2013 as requested by DHI. As per NC decision, a DL was issued to the applicant on 20.05.2022.The applicant's reply was sent to Consultant (Tech-3) on 30.05.2022 for examination & comments.

Decision: The Committee considered the case as per agenda and noted the comments of Consultant (Tech-3) given via email dated 30.10.2022 wherein it is stated that the applicant has represented for revision of quantity of import items at Sl. No. 2, 6 & 7. Earlier, DHI had recommended the proposal on the basis of information given by applicant vide letter dated 17.05.2013 and hence, a copy of letter dated 17.05.2013 is required to examine the representation. Therefore, the Committee decided to ask the applicant to furnish a copy of letter dated 17.05.2013 for examination of the case.

Case is deferred.

Sl. No. 19

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022	**M/s BEML LIMITED**	**Status: Deferred**
Lic. No : 0710104233 dated 20.05.2014		
HQ. No.: 01/80/050/00364/AM15	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00050/AM15		

Case History: The case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. As per comments of DHI, the Committee decided to ask from the applicant to furnish following information:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested **to send point-wise reply of the deficiency letter separately to each AA Number**. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant on 10.03.2022. The applicant's reply was sent to **DHI 30.05.2022** for examination & comments. Further, DHI vide email dated 20.07.2022 has raised some queries and the same was asked from the applicant to furnish. The applicant's reply received vide email dated 30.07.2022 was forwarded to DHI on 01.08.2022. As per NC decision, a reminder was

also issued to DHI on 27.09.2022 for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind again DHI** for expediting the comments.

Case is deferred.

Sl. No. 20

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022	**M/S BEML LIMITED**	**Status: Deferred**
Lic. No : 0710105280 dated 20.06.2014		
HQ. No.: 01/80/050/00361/AM15	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00084/AM15		

Case History: The case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. The Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to send point-wise reply of the deficiency letter separately to each AA Number. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant on 10.03.2022. The applicant's reply was sent to **DHI 30.05.2022** for examination & comments. Further, DHI vide email dated 26.07.2022 has raised some queries and the same was asked from the applicant to furnish. The applicant's reply received vide email dated 30.07.2022 was forwarded to DHI on 01.08.2022. As per NC decision, a reminder was also issued to DHI on 27.09.2022 for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind again DHI** for expediting the comments.

Case is deferred.

Sl. No. 21

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022	**M/S BEML LIMITED**	**Status: Deferred**
Lic. No : 0710105285 dated 20.06.2014		
HQ. No.: 01/80/050/00363/AM15	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00079/AM15		

Case History: The case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency(raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case. Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to send point-wise reply of the deficiency letter separately to each AA Number. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant. The applicant's reply was sent to **DHI** 30.05.2022 for examination & comments. Further, DHI vide email dated 20.07.2022 has raised some queries and the same was asked from the applicant to furnish. The applicant's reply received vide email dated 30.07.2022 was forwarded to DHI on 01.08.2022. As per NC decision, a reminder was also issued to DHI on 27.09.2022 for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind again DHI** for expediting the comments.

Case is deferred.

Sl. No. 22

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022	**M/S BEML LIMITED**	**Status: Deferred**
Lic. No : 0710105283 dated 20.06.2014		
HQ. No.: 01/80/050/00366/AM15	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 07/24/040/00103/AM15		

Case History: The case was rejected by NC in its M. No. 15/80dated 25.10.2016 due to non-submission of reply of deficiency (raised by DHI). The firm vide email dated 19.02.2021, 06.03.2021 & 10.08.2021 has furnished the technical documents containing Manufacturing Process and Nesting Diagram indicating scrap/wastage for Raw Materials and requested to fix the ad-hoc norms.

The firm's representation was forwarded to DHI on 23.08.2021 for examination of the case.

Therefore, the Committee decided to ask from the applicant to furnish following information as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a DL was issued to the applicant for furnishing the above information. The applicant's reply was sent to DHI on 19.01.2022 for examination & comments. DHI vide letter dated 08.02.2022 had requested to send point-wise reply of the deficiency letter separately to each AA Number. Therefore, the Committee decided to ask from the applicant to furnish the point-wise reply of following deficiencies as per comments of DHI:

1. A copy of complete application as per ANF-4B.
2. Complete information as per Appendix-4E, Appendix-4K & Appendix-4H.
3. Background note of the case along with NC decision/deficiency letter along with the corresponding reply in a chronological order.
4. Complete application, NC deficiency letter along with its reply and decision of NC for the approved AA No. 0710104231.

As per NC decision, a deficiency letter was issued to the applicant. The applicant's reply was sent to **DHI** 30.05.2022 for examination & comments. Further, DHI vide email dated 18.07.2022 has raised some queries and the same was asked from the applicant to furnish. The applicant's reply received vide email dated 30.07.2022 was forwarded to DHI on 01.08.2022. As per NC decision, a reminder was also issued to DHI on 27.09.2022 for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind again DHI** for expediting the comments.

Case is deferred.

Sl. No. 23

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022	**M/s Victora Auto Pvt. Ltd.**	**Status: Deferred**
Lic. No.: 0510407583 dt. 23.08.2018		
HQ. No.: 01/80/050/00195/AM19	**Subject:** Request for fixation of ad-hoc norms	
RLA No.: 05/24/040/00296/AM19		

Case History: The case was approved by NC in its Meeting No. 01/80dated 03.04.2019. The firm has stated that inadvertently they have submitted the online application with export & import quantity in KGs as same without any wastage. Therefore, on the basis of online application submitted at the office of Add. DGFT CLA, New Delhi norms was fixed by DGFT in its meeting No. 05/80 dated 28.06.2018. Hence, they have requested to reconsider their application on basis of actual wastage and revise the norms.
The applicant's representation was forwarded to MSME on 09.11.2021 followed by a reminder on 11.03.2022 for expediting the comments. As per comments of MSME given vide email dated 31.05.2022, the following information was asked to furnish from the applicant:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than

the license, if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

A deficiency letter was issued to the applicant on 24.06.2022. Further, the case was referred to Consultant (SKB) on 26.07.2022 due to unavailability of technical representative from MSME. As per NC decision, a reminder was also issued to Consultant (SKB) on 27.09.2022 for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind again Consultant (SKB)** for expediting the comments.

Case is deferred.

Sl. No. 24

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022 Lic. No : 3410043169 dated 09.05.2017	**M/s Bombardier Transportation India Private Ltd.**	**Status: Deferred**
HQ. F. No.: 01/80/162/006/AM22 RLA No.: 34/21/040/00049/AM18	**Subject:** Request for fixation of ad-hoc norms	

Case History: The Committee considered the case as per agenda and noted that the subject AA has not been considered in any of the NC meeting for fixation of ad-hoc norms as yet.

The applicant vide their email/letter dated 22.07.2021 stated that they have obtained advance authorization for importing various components and raw material on a customs duty free basis for manufacturing metro rail coaches. The firm has mentioned that they have making efforts for filing the aid online application initially the portal was not allowing to file the application itself as the licence was tagged under the SION norms category. The import items which they required norms fixation includes approximately 5000 line items. While attempting to upload each of the items they have been facing issue of auto logout from the portal with data already posted not being saved. Now, they have requested to accept their application for norms fixation in the physical form.

The Committee reconsidered the case as per agenda and noted that the firm's representation was forward to DHI on 19.08.2021 for examination of the case. The representative of DHI asked for background of the case. Therefore, the Committee decided to seek detailed background note along with **c**complete application with all enclosures like appendix 4E, Appendix4 K & Appendix 4H. As per NC decision, a deficiency letter as raised by DHI was sent to the applicant on 29.09.2021 followed by a reminder on 11.11.2021.

The case was considered in the meeting dated 31.03.2022 and the Committee noted that the case was erroneously rejected by the NC in its meeting dated 08.02.2022. The applicant had submitted the reply of deficiency letter as raised by TE on 15.12.2021. Therefore, the Committee decided to forward the applicant's reply to TE, Consultant (Tech-3) for examination and comments. As per NC decision, the case was referred to Consultant (Tech-3) on 20.05.2022 followed by reminders on 27.07.2022 & 27.09.2022 for examination & comments.

Decision: The Committee considered the case as per agenda and noted the comments given by Consultant (Tech-3) via email dated 30.10.2022. The matter was deliberated in the meeting and after due deliberation, Consultant (Tech-3) has requested for some additional documents to examine the case. Therefore, the Committee decided to send the required documents to Consultant (Tech-3) for re-examination & comments.

Case is deferred.

Sl. No. 25

M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022 Lic. No : 0710058666 dated 22.07.2008	**M/s Ductmaster India Pvt. Ltd.,**	**Status: Deferred**
HQ. F. No.: 01/80/050/00762/AM09 RLA No.: 05/24/040/00190/AM09	**Subject:** Request for fixation of ad-hoc norms	

Case History: The case was approved in Meeting No. 08/18 dated 18.07.2017 as per comments of DIPP vide letter No. 12/54/2017-TSW/61-A/R dated 18.7.2017.

Now, the applicant has requested for review of ratified ad-hoc norms. The applicant has stated that they have obtained advance authorization under no norms category from RA, Bangalore for the export item Silver Black Nude core & Sleeve with the quantity of 1,66,200.000 Meter whereas, norms fixed by NC as per written comments of DPIIT for the export quantity of 12,13,308.000 Meter. It would be 1,13,330.000 meter, however, due to typographical error in the comments of DPIIT the export quantity might have been mentioned as 12,13,308.000 Meter.

The applicant's representation was referred to DPIIT on 27.05.2022 for examination &comments. As per NC decision, a reminder was issued on 28.09.2022 to DPIIT for expediting the comments. However, no comments have been received as yet.

Decision: The Committee considered the case as per agenda and decided to **remind again DPIIT** for expediting the comments.

Case is deferred.

Sl. No. 26

Case No. **19/19/80-ALC2/2016** M. No.: NC/1/MEET/Oct/202223/14 (Offline Cases) dated 31.10.2022 Lic. No. 0310807493 dated 31.08.2016	**M/s L& T-MHPS TURBINE GENERATORS PRIVATE LIMITED**	**Status: Deferred**
HQ. No.: 01/80/050/00414/AM17 RLA No.: 03/95/040/00292/AM17	**Subject:** Request for re-fixation of ad-hoc norms	

Case history: The Committee considered the case as per agenda and noted that the case was approved in M. No. 15/80-ALC2/2018dated 06.03.2019 as per the written comments of **DHI** vide their U.O. No. 3/96/2016/TSW(B) dated 24.12.2018. However, the applicant had requested for review of already fixed ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking following information as raised by **DHI** was sent to the applicant on 24.02.2020 followed by reminders on 06.11.2020 & 06.08.2021:

1. The final list of import items after all amendments. (there appears to be at least four amendments)
2. To submit calculation correlating the same with Dimensional Engineering Drawing with relevant dimensions highlighted.

The applicant's reply was sent to DHI on 13.08.2021 & 11.11.2021 followed by a reminder on 09.03.2022 for expediting the comments. DHI vide email dated 30.03.2022 informed that the applicant has not given calculation correlating it with the dimensional Engineering drawing. As per comments of DHI, a DL was issued to the applicant on 25.05.2022 followed by a reminder on 24.06.2022. However, no reply has been received as yet.

Decision: The Committee considered the case as per agenda and decided to **send final reminder** to the applicant for furnishing the requisite information within 15 days.

Case is deferred.

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संतोष कुमार दुबे/Santosh Kumar Dubey
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग /Deptt. of Commerce
वाणिज्य एवं उद्योग मंत्रालय
Ministry of Commerce & Industry
भारत सरकार /Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

भारत सरकार

वाणिज्य और उद्योग मंत्रालय

उद्योग सवर्धन और आंतरिक व्यापार विभाग

Government of India
Ministry of Commerce & Industry
Department for Promotion of Industry & Internal Trade
(Technical Support Section)

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Subject:- M/s Navkar Fittings & Forgings Private Limited, A.A. No. 0310808954 dated 03.11.2016

DGFT(DES-1) may kindly refer to their e-mail dated 10th October 2022 forwarding firm's reply for fixation of norms in respect of the above-mentioned A.A. In this connection, the undersigned is directed to say that the instant A.A. may be ratified as under:

1. Net weight of export items from Sl. No.1 to 16 may be specified as under:

Sl.No.	Net weight	Sl. No.	Net weight	Sl. No.	Net weight	Sl. No.	Net weight
1	887.70 Kgs.	5	230.40 Kgs.	9	15.10 Kgs.	13	71.60 Kgs.
2	3044.15 Kgs.	6	25.20 Kgs.	10	6.40 Kgs.	14	36.36 Kgs.
3	32.4 Kgs.	7	8.65 Kgs.	11	372 Kgs.	15	90.60 Kgs.
4	655.20 Kgs.	8	13.20 Kgs.	12	97.20 Kgs.	16	72 Kgs.

2. Import items at Sl.No. 1 to 17 shall be of relevant grade and thickness as contained/ utilized in the export items.
3. Quantity of import items may be allowed as under:
   i. For Titanium Welded Pipes (Export items at Sl.No.1 & 2) : Import items (Titanium Plates of relevant grade and thickness) may be allowed as 1.05 Kgs. /Kg. content in the export items .
   ii. For Titanium Welded Fittings (Export items at Sl.No.3 to 16): Import items (Titanium Plates of relevant grade and thickness) may be allowed as 1.10 Kgs. /Kg. content in the export items .

Norms Committee may take a view.

(S. K. Jain)
Development Officer
Tel.23063166
E-mail: sushilk.jain@nic.in

DGFT(Shri Santosh Kumar Dubey, Dy.DGFT, DES-I)
DPIIT U.O.NO. P-47011/8/2021-TSW dated 31.10.2022

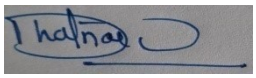
Sl. No. 15 (Meeting dated 31.10.2022)

Advance Authorization No. 0510406462 dt.15.05.2018

M/s VICTORA AUTO PVT. LTD.

The following Quantity of items of import may be allowed against export:

SL No	Export Item	Quantity	Import Item	Quantity to be allowed
1	Silencers (Mufflers) & exhaust pipes & parts thereof-Shell Part No 017F262 (Old Part No 242878) (7696 Kgs = 7658 Nos)	7658 Nos	Prime Stainless Steel 304/304L 2B Coils Mill Edge 1.50 MM x 1500/1524 MM	11016.64Kgs with 43.14% wastage on the net weight of 7696 Kgs in the export of 7658 Nos Silencers (Mufflers) & exhaust pipes & parts thereof-shell Part No 017F262 (Old Part No 242878)
2	Silencers (Mufflers) & exhaust pipes & parts thereof- Boden Part No 010A056 (Old Part No 240609) (7100 Kgs = 17974 Nos)	17974 Nos	Prime Stainless Steel 304/304L 2B Coils Mill Edge 1.50 MM x 1500/1524 MM	9154.00Kgs with 28.93% wastage on the net weight of 7100 Kgs in the export of 17974 Nos Silencers (Mufflers) & exhaust pipes & parts thereof- Boden Part No 010A056 (Old Part No 240609)



TC(SKB)
31.10.2022